

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) Not yet, Sir.

(c) Does not arise.

Patents Law

*771. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that our patents law is out-dated and is therefore discouraging inventive genius and hampering industrial development; and

(b) if so, whether Government intend to modify it?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure No. 3.]

Washing Soda and Ultramarine Blue

*772. **Shri V. P. Nayar:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government of India are aware that all over the country washermen experience difficulties in getting their requirements of washing soda and ultramarine blue; and

(b) if so, the steps, if any, taken by Government in the matter

The Minister of Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House. [See Appendix III, annexure re No. 4.]

Ninth Washington State International Trade Fair

*773. **Shrimati Ha Palchoudhuri:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a proposal that both the public and private sectors of the Indian trade and industry should take part in the Ninth Washington State International Trade Fair, to be held

at Seattle in the United States of America from 28th April to 8th May, 1960, is under the consideration of the Government of India;

(b) whether a decision has been arrived at; and

(c) if so, its nature and details?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) to (c). It has not been possible to include the International Trade Fair at Seattle in the programme drawn up for our participation in fairs and exhibitions abroad during 1960.

Export of Tea to Aden and Kuwait

*774. { **Shri Karni Singhji:**
Shri Bhanja Deo:
Qazi Matin:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the tea exports to Aden and Kuwait have declined considerably;

(b) if so, the reasons therefor; and

(c) the steps taken by Government in the matter?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): (a) to (c). Exports of Indian tea to Aden and Kuwait in 1958 were 2.2 lakh lbs. and 27.4 lakh lbs. respectively. During the first eight months of 1959, 1.9 lakhs lbs. and 17.9 lakh lbs. respectively were exported to these places. There has thus been no serious decline in exports of Indian tea to these places.

Export of Jute Sackings

*775. { **Shri Kamal Singh:**
Shri Ignace Beck:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the export of jute sackings to the Far

East, Africa, the U.S.A. and Australia have fallen;

(b) if so, the reasons thereof; and

(c) what steps are being taken to check this fall?

The Minister of Commerce (Shri Kanungo): (a) and (b). Exports of Jute sackings have, of late, gone down. Various factors such as competition from and the establishment of jute mills in certain countries have contributed to this general decline.

(c) The question of augmenting the import of jute cuttings for manufacture of sackings is constantly under review.

Small Scale Industries

***776. Dr. Gangadhar Siwa:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any new scheme has been started by giving loans to Scheduled Castes for starting small scale industries; and

(b) if so, what is the total amount given so far to each of the Union territories?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Block loans are sanctioned to State Governments and Union Territories for disbursement to Small Scale Industrialists under their respective State Aid to Industries Acts/Regulations. Members of Scheduled Castes are generally given preference in granting them loans.

In addition to these general facilities funds are also sanctioned to the State Governments and Union Territories Administrations specifically for implementing schemes for the welfare of backward classes by the Ministry of Home Affairs. One such scheme has been sanctioned providing for payment of Loans to Members of Scheduled Castes in Delhi Union Territory for the development of Small Scale Industries.

Import Entitlement

***777. Shri Vidya Charan Shukla:** Will the Minister of Commerce and Industry be pleased to state:

(a) the procedure and formalities required to be followed by exporters of Indian cloth and yarn for getting their import entitlements certified;

(b) whether it has come to the notice of Government that such exporters meet with abnormal delay in the offices of Textile Commissioners in getting their import entitlements certified; and

(c) if so, whether Government propose to take any steps to simplify the procedure and cut down the delay?

The Minister of Commerce (Shri Kanungo): (a) Under the Export Promotion Scheme, import licences against exports effected in a particular quarter are to be claimed in the succeeding quarter. Applications for import entitlements in the prescribed forms together with evidences of export as certified by the Customs Authority are examined by the Textile Commissioner who issues certificates of import entitlements. On the basis of these certificates, the applicants are required to claim import licences from the Joint Chief Controller of Imports and Exports, Bombay before the last date of the quarter succeeding the quarter during which exports of cloth/yarn were effected.

(b) No, Sir.

(c) Does not arise.

Naga Peoples' Convention

***778.** { **Shri Kalika Singh:**
Shri Ram Krishan Gupta:
Shri Vajpayee:
Shri U. L. Patil:
Shri N. E. Munsawamy:
Shri P. C. Boreah:
Shri Banganna:

Will the Prime Minister be pleased to refer to the reply given to Starred